

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 21572/2017

(Arising out of impugned final judgment and order dated 05-12-2016 in FAFO No. 2672/2016 passed by the High Court Of Judicature At Allahabad)

JAWAHAR SHIKSHA PARISHAD (SOCIETY) & ANR.

Petitioner(s)

VERSUS

JAWAHAR JUNIOR HIGH SCHOOL (SOCIETY) & ANR.

Respondent(s)

(IA No.74434/2017-CONDONATION OF DELAY IN FILING and IA No.74441/2017-EXEMPTION FROM FILING O.T.)

Date : 28-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Y.K.S. Chauhan, Adv.
Ms. Kumud Lata Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners seeking adjournment for two weeks, the matter is adjourned for two weeks.

(R. NATARAJAN)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER